



* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ <u>CRL.A. 303/2017</u>

MANJEET SINGHAppellant

Through: Mr. Ajay Goshwami, Advocate

versus

THE STATE (GOVT. OF NCT OF DELHI)Respondent

Through: Mr. Pradeep Gahalot, APP for State,

with SI Rohitash, P.S. Neb Sarai

CORAM:

HON'BLE MR. JUSTICE MANOJ KUMAR OHRI ORDER

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1. It has been noticed that a typographical error has crept in the second line of paragraph 16 of the judgment passed in the aforesaid matter to the effect that instead of 'for a period of 9 months', the period has inadvertently been mentioned as 'for a period of 1 year'. Para 16 be read as under:

09.10.2025

"16.The appellant shall remain under the supervision of the concerned Probation Officer for a period of 9 months, and shall report before the Probation Officer once every month. It is made clear that in the event of any breach of the conditions of probation or involvement in any other offence during this period, the benefit granted under this order shall stand revoked, and the appellant shall be liable to undergo the remaining portion of the sentence as awarded by the Trial Court."

- 2. Ordered accordingly.
- 3. A copy of this order be annexed with the judgment.

MANOJ KUMAR OHRI (JUDGE)

OCTOBER 09, 2025/nb